

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 665 OF 2023

**IN THE MATTER OF :-**

Nirmal Singh ...Applicant

Versus

State of Punjab & Ors. ...Respondents

**NDOH: 04.02.2025**

**I N D E X**

S. No.	Particulars	Page No.
1.	Compliance Report by way of affidavit of Manisha Rana, Chief Administrator, Bathinda Development Authority/Respondent no.5 in terms of order dated 13.12.2024.	<b>1-5</b>
2.	<b>Annexure R-1</b> A true copy of letter No.253 dated 21.01.2025	<b>6</b>

THROUGH COUNSEL



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PLACE: NEW DELHI

DATE: 03.02.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 665 OF 2023**

**IN THE MATTER OF: -**

NIRMAL SINGH CHAHAL ..... APPLICANT

VERSUS

STATE OF PUNJAB & ORS. ... RESPONDENTS

**COMPLIANCE REPORT BY WAY OF AFFIDAVIT OF  
MANISHA RANA, CHIEF ADMINISTRATOR,  
BATHINDA DEVELOPMENT AUTHORITY ON BEHALF  
OF THE RESPONDENT NO. 5 IN TERMS OF THE  
ORDER DATED 13.12.2024.**

I, the above-named deponent do hereby solemnly affirm and declare as under: -

1. That I am the authorized signatory of the Respondent No. 5 in the above-mentioned matter and am fully conversant with the facts of the present case and competent to affirm this affidavit.
2. That the aforesaid case was listed for hearing before this Hon'ble Tribunal on 13.12.2024, wherein the following order was passed:

**" 16. Accordingly, Respondent No. 5 be directed to operate and maintain STP in question till final adjudication of this original application or till further order to the contrary, as the case may be.**

**17. In view of the peculiar facts and circumstances and gravity of the environmental issues involved, the Chief Administrator, Bathinda Development Authority is directed to file his own affidavit regarding compliance with respect to operation and maintenance of STP in question and also to produce sanctioned layout plans before this Tribunal to show as to whether any land was designated for green belt/disposal of treated water and to**



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**specifically mention in his affidavit as to what is the present status thereof. "**

XXXXX-----XXXXX-----XXXXX

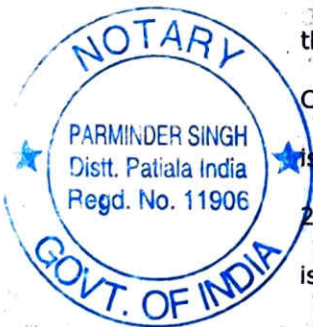
3. That, in compliance with the Hon'ble Tribunal's order, the Bathinda Development Authority (BDA) applied for a temporary electricity connection at the P.S.P.C.L. Faridkot office via Letter No. 08 Dated 08/01/2025 to operate STP, upon which PSPCL issued a letter to submit the necessary documents along with NOC/consent from PPCB due to the conditions imposed by PPCB via letter No 2798 Dated 12-09-2023 which states: -

**"iii) That the Punjab State Power Corporation Ltd. Authorities shall not release any new electric power connection to any house/ commercial shop/ building already constructed or being constructed within the residential colony developed by the project proponent without no objection certificate and/or consent to operate of the board."**

XXXXX-----XXXXX-----XXXXX

4. That in order to obtain the NOC from PPCB, BDA issued a letter to Environment Engineer, PPCB Faridkot vide letter no. 18 Dated 09-01-2025 & 16-01-2025 for issuing NOC to obtain new electricity connection in the colony at STP site. Upon receipt of the No Objection Certificate (NOC) from the Punjab Pollution Control Board vide Letter No. 253 dated 21-01-2025, P.S.P.C.L. issued an electricity connection at the STP site of the colony on 22-01-2025. A true copy of the Letter No. 253 dated 21-01-2025 is annexed herewith as **ANNEXURE R-1 @ pgs. 6 to 6**.

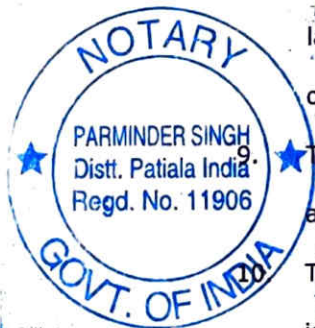
5. Furthermore, BDA vide Office Order No. 61-67 dated 22.01.2025 appointed M/s Maa Vaishno Devi Services, MCB Z-8, 02394, Old Industrial Area, Near ITI Chowk, Bathinda, for the operation and



*(Signature)*

maintenance of the STP at Baba Farid Enclave, Phase-1, Faridkot.

6. That it is respectfully submitted that the Sewage Treatment Plant (STP) at the subject site is now fully operational and in proper working condition. Furthermore, it is submitted that the treated wastewater from the STP is being appropriately used for irrigating the designated land allocated for the Park & Green Area, as well as the roadside plantation along the 45' wide road within Phase-1 of the colony, through the underground piping infrastructure that has already been installed by the promoter.
7. That further, in terms of the order dated 13.12.2024 it is submitted that an area of 2146.52 Sq. Yds. in Phase-1 and 3276.89 Sq. Yds. in Phase-2 is left for the purpose of Parks and Green Area. Out of the above Parks and Green Area, an area of approx 896 Sq. Yds. (in front of SCO in phase 1 and SCOs in Phase-II) is encroached, for which the competent authority for taking necessary action is Additional Deputy Commissioner (G), Faridkot and a letter from BDA has been sent to initiate appropriate action.
8. That, with respect to the designation of land for the green belt/disposal of treated water, it is submitted that no separate land has been specifically designated in the approved layout plan of the colony for the purpose of disposal of treated water. That the remaining land designated for Parks & Green Area is available on ground. That with respect to the disposal of treated water of the STP, it is submitted that before issuing license of the above said colony, the promoters submitted an Explanatory Memo along with the Estimates for the Development Works of the colony, according to which *"The treated water will be used for irrigation purpose of*



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plant and parks inside the colony and surplus if any will be supplied to the adjoining field and L.S. provision for this system have been made in the estimate". That, in case of surplus treated wastewater, Condition No. 13 of the license issued to the promoter of the colony is applicable, which states:

**"13. N.O.C. will be obtained from the owners of the land where disposal of treated sewage water is to be made."**

XXXXX-----XXXXX-----XXXXX

11. That according to the above condition of license, an agreement was done between the promoters of the colony and the nearby landowners for an area of 8 Kanals (1 Acre) which is valid till 11-09-2029. As per the condition of the agreement, the disposal of treated water on this land via pipes laid by the promoter, is to be used for irrigation purpose on which Eucalyptus trees have been planted.
12. That the letter has also been issued by Bathinda Development Authority to Executive Officers of nearest Municipal Councils i.e., Kotkapura and Faridkot and also to Sub Divisional Engineers, Punjab Water Supply and Sewerage Board Kotkapura and Faridkot regarding the availability of treated water which may be used by their departments for the purpose of Irrigation/Road Cleaning/Sprinkling/Construction by the mode of water tankers. And until such an arrangement is made the surplus treated water is disposed off on the land provided by the promoters for the irrigation purpose as per the condition 13 of license.
13. That the present compliance affidavit is being filed in compliance of the order dated 13.12.2024 passed by this Hon'ble Tribunal. Further, Respondent No. 5 is filing an application for appropriate



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directions to direct the RWA or the coloniser i.e., Respondent No. 4 to take over the STP and pay the charges incurred by Respondent No. 5 for starting the STP.

14. That as per the report of the Technical Wing, the estimated monthly expenditure for its operation and maintenance is Rs. 36,580/-, excluding the electricity bill. The electricity charges are estimated to be between Rs. 15,000/- and Rs. 20,000/- per month, to be paid on an actual basis. Additionally, a sum of Rs. 18,850/- has already been paid to the Punjab State Power Corporation Limited (PSPCL) for the issuance of a new electricity connection.

15. That this Hon'ble Tribunal may kindly decide as to whether the above expenditure is to be recovered from the promoters or the association of the colony.

16. That Bathinda Development Authority, Bathinda has been making earnest efforts to ensure full compliance with the orders of this Hon'ble Tribunal in letter and spirit.



Place:

Dated: .02.2025

*[Signature]*  
Deponent,  
Chief Administrator  
B.D.A., Bathinda

**Verification: -**

Verified that the contents of my above affidavit are true and correct to the best of my knowledge and belief. No part of it is false, and nothing material has been concealed therein.

Place:



Dated: .02.2025

*[Signature]*  
Deponent  
Chief Administrator  
B.D.A., Bathinda

The Contents of this affidavit/document has been read over to the deponent He/She has accepted the true & Correct

*[Signature]*  
I identified the Deponent/ Person to whom I know personally.

Attested As Identified  
NOTARY PUBLIC  
PATIALA INDIA  
03 FEB 2025

	<b>PUNJAB POLLUTION CONTROL BOARD</b> Zonal Office, Street No. 12, Power House Road, Bathinda	
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No. 251-52**Registered**Dated 21.1.2025

To

1. The Chief Engineer (Operations),  
Punjab State Power Corporation Ltd.,  
Bathinda.
2. The Superintending Engineer (Distribution),  
Punjab State Power Corporation Ltd.,  
Faridkot.

**Subject:** Directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 to M/s Farid Colonizers (Residential colony) namely 'Farid Enclave' (Phase-1&2) Kotkapura Road, Distt. Faridkot.

**Ref:** Board's letter no. 1064-65 dated 06.03.2024.

In continuation to above, it is intimated that the Board has no objection for release of electric power load of 10 KW (Ten Kilowatts) for operation of Sewage Treatment Plant (STP) in the residential colony namely 'Farid Enclave' (Phase-1&2) Kotkapura Road, Distt. Faridkot, subject to the condition that this electric load of 10 KW shall be exclusively used for operation of STP only.

Endst. No. 253

A copy of the above is forwarded to the Chief Administrative, Bathinda Development Authority (BDA), Bathinda for information and necessary action in compliance to the order dated 13.12.2024 of the Hon'ble NGT in O.A no. 665 of 2023.

*Sanjita*  
21/1/25  
for & on behalf of  
Punjab Pollution Control Board  
Dated 21/1/2025

Endst. No. 254

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot for information and necessary action. He is also requested to take up the matter with the Bathinda Development Authority regarding operation and maintenance of STP in compliance to the orders dated 13.12.2024 of the Hon'ble NGT in O.A no. 665 of 2023.

*Sanjita*  
21/1/25  
for & on behalf of  
Punjab Pollution Control Board  
Dated 21/1/2025

Endst. No. 255

A copy of the above is forwarded to M/s Farid Colonizers (Residential colony) namely 'Farid Enclave' (Phase-1&2) Kotkapura Road, Distt. Faridkot for information and necessary action.

*Sanjita*  
21/1/25  
for & on behalf of  
Punjab Pollution Control Board  
Dated 21/1/2025

*Sanjita*  
21/1/25  
for & on behalf of  
Punjab Pollution Control Board

// TRUE COPY //